

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP 100/99 in OA 180/94

New Delhi, this the 12th day of August, 1999

HON'BLE MR. S.R.ADIGE, VICE CHAIRMAN(A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Shanti Sarup,
s/o Shri Juggari Kishore,
R/o A-50, Dayanand Colony,
New Delhi.

...Petitioner
(By Advocate: Ms Geetanjali Goel proxy for Sh.V.K.Rao)

Vs.

1. Shri V.N.Kapur,
Appellate Authority,
Engineer-in-Chief, Army Hqrs.
New Delhi.

2. Shri Deepak Kajwani,
Disciplinary Authority,
Chief Engineer, Western Command,
Engineers' Branch, Chandimandir,
Chandigarh.

... Respondents

(By Advocate: Shri V.S.R.Krishna)


O R D E R (ORAL)

By Hon'ble Shri S.R.Adige, Vice-Chairman (A)

~ Heard both sides ~

Shri Krishna, counsel for respondents states that nothing further in the C.P. survives in the light of respondents' order dated 27.7.1999 directing the applicant's bank to credit the DCRG and pension amount to his account, as per his own instructions.

In the circumstances, nothing further in the CP survives which is accordingly dismissed. Notices are discharged.


(KULDIP SINGH)
MEMBER (J)


(S.R.ADIGE)
VICE CHAIRMAN (A)

NA/